

SC No. 56143/2016
FIR No. 916/2015
PS Rajouri Garden
State Vs. Suraj @ Gogi etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons namely Suraj @ Gogi, Vikas and Neeraj Kumar.

As per previous ordersheets all the three accused persons are on bail.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

Since the case is at the stage of final arguments , therefore, it is an urgent case.

Ahlmad Shri Jagdish Chander, of the court has submitted

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that he has contacted Ld. counsel of the accused namely Vikas telephonically i.e. Shri A.K. Tripathi, Advocate at mobile no. 9311210052. It is further submitted by Ahlmad of the court that he contacted the said Ld. Counsel from his mobile number 8930137830. It is also submitted by Ahlmad that counsel for accused namely Vikas was not ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing. It is further submitted by Ahlmad that Shri A.K. Tripathi, Ld. Counsel for the accused Vikas has informed him that he is suffering from Corona and is under quarantine.

Ahlmad of the court has further reported that vakalatnama of Shri Ved Prakash, Ld. Counsel for accused Suraj @ Gogi and Shri Sachin Aggarwal, Ld. Counsel for accused Neeraj, is on record wherein the contact number and e-mail address has not been mentioned.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 25.07.2020.

Ld. Counsels for accused persons are directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. They be also informed that they may also advance oral

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arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsels for accused Vikas regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsel for the accused Vikas and the requisite message shall also be sent to him.

In the interest of justice notice through prescribed mode be issued to the Ld. Counsels for the accused persons namely Suraj @ Gogi and Neeraj at their addresses mentioned in vakalatnama and the contact number of the Ahlmad of the court be also mentioned on the said notices.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 187/2019
FIR No. 30/2019
PS Maya Puri
State Vs. Narender @ Sonu

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.


No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.08.2020. However, it shall be open for either of the sides to move

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 13/2017
FIR No. 250/2014
PS Hari Nagar
State Vs. Nitin Dutta @ Naveen etc.

29.06.2020

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There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

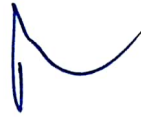
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29/6/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 331/2017
FIR No. 53/2017
PS Kirti Nagar
State Vs. Ramu @ Raman etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.


Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.08.2020. However, it shall be open for either of the sides to move


29/6/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 57690/2016
FIR No. 340/2015
PS Uttam Nagar
State Vs. Saheed

29.06.2020

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There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 17.08.2020. However, it shall be open for either of the sides to move

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More than 2 years old cases

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 195/2020
FIR No. 296/2019
PS Ranhola
State Vs. Vivek Soni etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Adl. P.P. for the State.

None for accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 17.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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C.A. No. 55/2018

Dhruv Raj Wadhwa Vs. Dev Raj & Ors.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

None for respondent no. 1 and 2.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no.3.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 17.08.2020. However, it shall be open for either of the

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sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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SC No. 484/2019
FIR No. 121/2017
PS Anand Parbat
State Vs. Praveen @ Rahul etc.

29.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.


Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

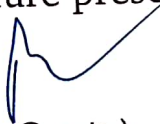
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 17.08.2020. However, it shall be open for either of the


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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
29.06.2020

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